

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Ex. Appeal No. 79783 of 2018

Arising out of Order-in-Appeal No.80/Kol/2018 Dated 20/04/2018 passed by
Commissioner of CGST & CX (Appeals-I), Kolkata.

M/s. MSA India Ltd.

P-25, Transport Depot Road
Kolkata, West Bengal-700088

Appellant (s)

VERSUS

Commr. of CGST & C. Ex, Kolkata South

180, Shanti Pally, Rajdanga Main Road,
Kolkata-700107

Respondent (s)

APPEARANCE :

None for the Appellant

Shri S. Mukhopadhyay, A. R. for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO.75169/2020

Date of Hearing : 28 January 2020

Date of Decision : 28 January 2020

PER BENCH :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. V. Subba Rao)
Member (Technical)

Pooja